

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy of
the order
dt. 2.1.02 given
to the both
counsel.

for
9/1/02

R.
S.O

Order dated 02.01.2002

This is a Division Bench matter.

Shri K. Swain and Associates, learned counsel for the petitioner are absent nor has there been any request made on their behalf seeking adjournment. Shri B. Das, learned Addl. Standing Counsel is present, and submits that the O.A. has become infructuous in view of the fact that in the meantime the applicant has already been appointed to the R post of EDBPM in relaxation of educational qualification for the said post as per rules in force on the ground that at the time of his initial appointment as EDBPM he had the minimum educational qualification which was required at that time and the fact that he had worked in that post for 17 years with that qualification. As the applicant has been appointed to the post of EDBPM the O.A. has become infructuous and is accordingly disposed of. As the petitioner's counsel was not present and as I did not have the benefit of hearing him, it is made clear that in case the applicant has any subsisting grievance with regard to appointment as EDBPM, as mentioned by the learned A.S.C. he will be free to approach the Tribunal as that will be a separate cause of action.

The O.A. is disposed of as above. No costs.

VICE-CHAIRMAN

2/1/2002